

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7400
ANSWERED ON:22.05.2012
COMMUNAL VIOLENCE
Pakkirappa Shri S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the incidents of communal violence reported in the country during each of the last three years and the current year, State-wise;
- (b) the number of persons killed/injured in each incident separately and the extent of damages to property, State-wise;
- (c) the number of accused arrested and the action taken against them during the said period, State-wise; and
- (d) the steps taken by the Government to check the recurrence of such incidents in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): "Police" and "Public Order" being State subjects under the Constitution of India, the responsibility of maintaining law & order and details of communal incidents, including number of persons killed/ injured and damages caused in such incidents, number of persons arrested, details of action taken against them, primarily rests with respective State Governments.

As per available information, the number of communal incidents in the country and the persons killed/ injured therein during the period 2009-2011 and this year, State-wise, is given in Annexure.

(d): To maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The Central Government has also introduced a Bill titled 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005' in the Rajya Sabha to address various aspects of the issue of communal violence.